

Andhra

DEMAND NO. XVII—PUBLIC HEALTH

"That a supplementary sum not exceeding Rs. 89,200 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Public Health'."

DEMAND NO. XXIV—CIVIL WORKS—WORKS.

"That a supplementary sum not exceeding Rs. 4,00,000 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Civil Works—Works'."

DEMAND NO. XXV—CIVIL WORKS—ESTABLISHMENT AND TOOLS AND PLANT.

"That a supplementary sum not exceeding Rs. 51,600 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Civil Works.—Establishment and Tools and Plant'."

DEMAND NO. XXVII—ELECTRICITY

"That a supplementary sum not exceeding Rs. 1,72,300 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Electricity'."

DEMAND NO. XXXIV—CAPITAL OUTLAY ON IRRIGATION.

"That a supplementary sum not exceeding Rs. 64,50,100 be granted to the President out of the Consolidated Fund of the State of Andhra

to defray the charges which will come in course of payment during the year ending the 31st day of March, 1953 in respect of 'Capital Outlay on Irrigation'."

DEMAND NO. XXXVI—CAPITAL OUTLAY ON CIVIL WORKS.

"That a supplementary sum not exceeding Rs. 8,38,000 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955 in respect of 'Capital Outlay on Civil Works'."

DEMAND NO. XXXVII—CAPITAL OUTLAY ON ELECTRICITY SCHEMES.

"That a supplementary sum not exceeding Rs. 5,24,300 be granted to the President out of the Consolidated Fund of the State of Andhra to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Capital outlay on Electricity Schemes'."

ANDHRA APPROPRIATION BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55."

The motion was adopted.

Shri M. C. Shah: I introduce* the Bill and beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: Clause by clause discussion.

The question is:

"That clauses 1, 2 and 3, the Schedule, the Title and the Enacting Formula stand part of the Bill."

The motion was adopted.

Clauses 1, 2 and 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri M. C. Shah: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

PREVENTION OF DISQUALIFICATION
(PARLIAMENT AND PART C
STATES LEGISLATURES) SECOND
AMENDMENT BILL

**The Minister in the Ministry of Law
(Shri Pataskar):** I beg to move:

"That the Bill further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953, be taken into consideration."

The history of this Bill is very simple. In our Constitution we have Article 102 which says:

"(1) A person shall be disqualified for being chosen as, and for being, a member of either House of Parliament

(a) if he holds any office of profit under the Government of India or the Government of any State, other than an office declared by Parliament by law not to disqualify its holder."

As we are all aware, this matter has been discussed so many times. The term 'office of profit' has been found to be very difficult to be exactly defined. Therefore, when this article was introduced in the Constitution, they made a provision; other than an office declared by Parliament by law not to disqualify its holder. This matter has been under consideration since long. We first passed the Prevention of Disqualification Act of 1953. Then, we declared that certain offices permanently would not entail a disqualification. There were certain offices in respect of which, for the time being, provision was made that there will be no disqualification because it was felt doubtful whether they would entail any disqualification or not.

[SHRI BARMAN in the Chair]

Provision was made by which a time limit was fixed. It has become necessary to extend that period now, up to 31st December, 1955. I may say at this stage that even in England, there is a Committee of Parliament which is discussing this question and they have not been able to come to any definite conclusion. I do not say that we should copy England and keep such Acts in force for all time to come. In fact, I may say that the Government have drafted and prepared a Bill, a comprehensive measure, which they wanted to introduce. In the meantime, as the House knows, just as there is a Parliamentary Committee in England, our

*Introduced and moved with the recommendation of the President.